

No, Sir. FDI inflows amounting to Rs. 16,071.05 crores (excluding AD Rs/ GDRs and advances pending issue of shares) were received during 2001 as against Rs. 10,441.20 crore received during 2000, registering a 54% growth.

(c) and (d) No formal target has been fixed with regard to FDI inflow for the year 2002.

### **Transfers of Staff in State Bank of Bikaner and Jaipur**

677. SHRI SHYAM LAL: Will the Minister of FINANCE AND COMPANY AFFAIRS be pleased to state:

(a) the details of employees who were transferred on promotions and are brought back to the same station again within 1 to 2 years during last three years by State Bank of Bikaner and Jaipur;

(b) the rules/policies under which these were done;

(c) whether cases for transfer to other States considered on merits are lying pending;

(d) by when action will be taken in this regards; and

(e) in how many particular cases frequent transfers were made within Jaipur and Bikaner Zone only during last three years and the specific reasons therefore?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE AND COMPANY AFFAIRS (SHRI ANANT G. ANGARAM GEETE): (a) and (b) State Bank of Bikaner & Jaipur (SBBJ) have reported that no such Award Employee who having been transferred on promotion has been brought back to the same station within one to two years.

(c) and (d) SBBJ have reported that no separate record for transfer to other States is maintained as the transfer applications are registered centre-wise and the applications are considered as per priority of registration and transfers are made subject to administrative convenience and

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requirement at the request centre.

(e) There is no such specific case where transfer has been made frequently within Jaipur & Bikaner Zone during last three years.

**Floating of global sovereign bond for liquidating high cost debt**

678. SHRI B.J. PANDA: Will the Minister of FINANCE AND COMPANY AFFAIRS be pleased to state:

(a) whether Government propose to float global sovereign bonds in the international market to liquidate its high cost debt as reported in the Business Standard of 10th June, 2002, if so, the details thereof;

(b) the recommendations of the High Level Committee appointed to work-out the modalities of reducing its stock of costly external debt;

(c) the total amount of foreign loan Government owe; and

(d) what other measures are proposed to be taken to reduce the foreign loan debt?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE AND COMPANY AFFAIRS (SHRI ANANT GANGARAM GEETE): (a) There is no such proposal to float global sovereign bonds in the International market to liquidate the high cost debt as reported in Business Standard of 10th June, 2002.

(b) The ad-hoc group on pre-payment of high cost external debt has recommended identification of high cost loans based on certain benchmarks/guidelines. Accordingly, the expensive external debt is being taken up for pre-payment.

(c) The external debt on Government account as March 31, 2002 was US\$ 40.58 billion from multilateral/bilateral sources.

(d) The reduction in the external debt is envisaged primarily on the basis of retiring of expensive external debt being identified as per the recommendations of ad-hoc group as elaborated in para (b).

**Selling off UTIs holdings in ITC Ltd.**

679. SHRI V.V. RAGHAVAN:  
SHRI J. CHITHARANJAN: